

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.14
I.A.Nos.576, 590, 599, 600,
630, 680, 685, 671, 763, 790,
795, 852, 871/2023 & 41/2024 in
C.P. (IB)No.72/BB/2021**

IN THE MATTER OF:

M/s. Ace Enviro Tech Pvt. Ltd. ... Petitioner
Vs.
M/s. Tarun Realtors Pvt. Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 06.02.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the IRP : Shri Hemanth Rao

ORDER

1. Heard the Ld. Counsel appearing for the IRP.
2. The Ld. Counsel for the IRP stated that the Hon'ble High Court of Karnataka vide Order dated 16.08.2023 in W.P.No.17402/2023 has stayed the further proceedings in the CIRP of Corporate Debtor and is still in force.
3. List the case on **27.03.2024** under the caption "Sub-judice before the Hon'ble High Court of Karnataka".

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)**

Shruthi